

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**



O.A. No. 060/33/2021

Chandigarh, this the 13th day of January, 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Surjit Kaur wife of Late Sh. Harnek Singh, age 63 years, resident of Village Akalgarh, Tehsil Rikot, District Ludhiana, Pin-141106

.....Applicant

(By Advocate: Mr. M.K. Bhatnagar)

Versus

1. Union of India through the Secretary, Ministry of Defence, Government of India, New Delhi – 110 001.
2. Garrison Engineer (AF) AIR Force Station, Military Engineer Services (MES), Halwara, District Ludhiana – 141 106.
3. PCDA (P) Draupdi Ghat, Allahabad (UP) – 211 014.
4. State Bank of India, Branch AIR Force Station, Halwara, Tehsil Raikot, District Ludhiana (Punjab) – 141 106.

.....Respondents

(By Advocate: Mr. Sanjay Goyal for respdt. No. 1-3)



ORDER (Oral)

AJANTA DAYALAN, Member (A):

1. Counsel for the applicant pleads that the applicant is a widow. Her husband retired from service on 31.08.2012 and expired within a month thereafter on 19.09.2012. The widow is getting her family pension regularly. However, she is yet to be paid Gratuity of Rs. 3,15,355/- and one month's pension of Rs. 13,302/- due to her husband. In fact, the respondents had released the Gratuity, but before the applicant's husband could draw it, he expired and hence, the Gratuity amount was reversed back to the respondent No. 3 on 17.11.2012. Since then, she and the respondent department are pursuing the case. However, they have been unable to get the payment for the amount of Gratuity and balance amount of pension due to her husband.
2. Issue notice.
3. Sh. Sanjay Goyal, Sr. CGSC, accepts notice on behalf of the respondents No. 1, 2 & 3.
4. At this stage, counsel for the applicant states that the applicant has also issued a Legal Notice dated



28.10.2020 (Annexure -9) to the respondent department seeking the same benefits. He also states that the applicant will be satisfied if directions are issued to the respondent department to finalize the case in a time-bound manner.

5. Sh. Sanjay Goyal, counsel for the respondents, does not raise any objection to acceding the limited prayer of the applicant.

6. In view of the above, I direct the respondents to follow up the matter with the concerned authorities and to ensure that the balance amount of payments that is now due to the widow, may be made within a period of two months from the date of receipt of a certified copy of this order.

7. Needless to mention that I have not commented anything on the merit of the case.

8. OA stands disposed of with the above directions.

**(Ajanta Dayalan)
Member (A)**

Place: Chandigarh
Dated: January 13th, 2021
ND*